

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2111 of 2020

1. Baso Kumari @ Baspati Kumari
2. Surendra Oraon @ Surendra Bhagat
3. Reshma Devi @ Reshma Oraon
4. Sonamati Devi ...Petitioners

-V e r s u s-

The State of Jharkhand ... Opp. Party

**CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioners :- Mr. Sumit Prakash, Advocate  
For the State :- Mr. Pradeep Kumar Verma, A.P.P.

03/21.07.2020

The present case is taken up through video conferencing.

Heard learned counsel for the parties.

The petitioners apprehending their arrest in connection with Ghaghra P.S. Case No. 163 of 2019 registered under Sections 143, 147, 325, 307 of the Indian Penal Code, have prayed for grant of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners have been falsely implicated in the present case and have not committed any offence as alleged in the F.I.R. There is a case and counter case between the parties in relation to the same occurrence. Reshma Devi @ Reshma Oraon (the petitioner no.3 herein) had already lodged an F.I.R. against the informant side of this case being Ghaghra P.S. Case No. 156 of 2019 on 27.11.2019 itself i.e. much prior to lodging of the present case by the informant (Chowkidar of Ghaghra P.S.). It is further submitted that accused Jaifar Oraon and Reshma Devi @ Reshma Oraon (the petitioner no.3 herein) also got injured in the said occurrence. There being no specific allegation against the petitioners, they may be given the privilege of anticipatory bail.

Learned A.P.P. opposes the petitioners' prayer for anticipatory bail.

Considering the aforesaid facts and circumstance, I am inclined to enlarge the petitioners on anticipatory bail. Accordingly, the petitioners, above named, are directed to surrender before the concerned court below on or before 06.08.2020. In the event of their arrest/surrender before the concerned court

below by the said date, they shall be released on bail on furnishing bail bond of Rs.20,000/- (twenty thousand only) each with two sureties of the like amount each to the satisfaction of the Sub-Divisional Judicial Magistrate, Gumla in connection with Ghaghra P.S. Case No. 163 of 2019, subject to the conditions as laid down under Section 438(2) of Cr.P.C.

**(Rajesh Shankar, J.)**

Ritesh/